

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

Original Application No: 1367 of 1995

Date of Decision: 23.06.2000

Lajras Dadoba Samudre Applicant.

Shri B. Rangnathan Advocate for
Applicant.

Versus

Union of India & Ors. Respondent(s)

Shri R.K. Shetty. Advocate for
Respondent(s)

CORAM:

Hon'ble Shri. L. Hmingliana, Member (A)

Hon'ble Shri. Rafiquddin, Member (J)

(1) To be referred to the Reporter or not? Yes

(2) Whether it needs to be circulated to
other Benches of the Tribunal? No

J. H. Shah
23/6/2000

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

REGISTRATION NO. OA - 1367 of 1995

DATE OF ORDER: 23.06.2000

Lajras Dadoba Samudre, residing at quarter No. G-112,
Gandhinagar, Nashik - 422 006.

.....APPLICANT.

By Advocate Shri B. Rangnathan.

Versus

1. Union of India through the Directorate of Printing
'B' Wing, Nirman Bhavan - 2, Maulana Azad Road,
New Delhi - 110 011.
2. The General Manager, Govt. of India Press, Gandhinagar,
Nashik - 422 006.

.....RESPONDENTS.

By Advocate Shri R.K. Shetty.

C O R A M

Hon'ble Mr. L. Hmingliana, Member (A)

Hon'ble Mr. Rafiuddin, Member (J)

O R D E R

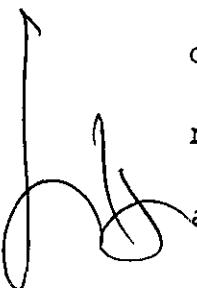
L.Hmingliana, Member (A):-

We heard this OA filed by an Assistant Binder
in the Government of India press, Nashik with OA 702/95
and OA 1368/95, which are also filed by ~~the~~ two other
Assistant Binders. But we are passing separate order; in



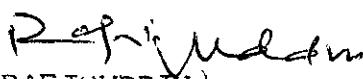
each OA.

2. The applicant was initially appointed as labourer in the Government of India Press, Nashik, and he was confirmed as labourer on 18.12.1989. Before his confirmation, he was promoted on ad hoc basis as Attendant (Offset) on 11.12.1989, and he continued in the post till his promotion was regularised with effect from 12.4.1994 vide order dated 6.5.1994. He was among 39 persons who were shown as promoted and regularised as Assistant Binders. The applicant in OA 702/95 was also one of them. We are passing order separately in that OA 702/95, and the order ~~is~~ will be applicable to the applicant except for the fact that his ad hoc promotion was as Attendant (Offset), whereas it was as Assistant Mechanic in the case of the applicant in OA 702/95, whose ad hoc appointment was much earlier. However, it remains that the applicant is not entitled to more relief than we are granting in OA 702/95. He is not entitled to claim regularisation as Attendant (Offset), but he is entitled to fixation of his pay in the scale of Assistant Binder at the same rate as the pay he was drawing as Attendant (Offset) at the time of his promotion, and also to grant of



increments in the normal course from that stage thereafter.

3. The application is partly allowed. The respondents shall revise the pay of the applicant in the pay scale of Assistant Binder at the same stage at which he was drawing his pay as Attendant (Offset) and also release ~~of~~ his increments from that stage in the normal course, and they shall also pay him the arrears of ~~the~~ the payment of salary he would be entitled to on the basis of refixation of his pay ^{exceeds} ~~and~~ the pay he was actually drawing. The respondents shall implement this order within six months from the date of communication of this order to them. There shall be no order as to costs.


(RAFIUDDIN)
MEMBER (J)


(L. HMINGLIANA)
MEMBER (A)

/CBS/